

University Grants Commission (UGC), the following universities are reportedly functioning outside their territorial jurisdiction:—

- (i) Madurai Kamraj University, Madurai;
- (ii) Shrimati Nathibai Damodar Thakersey (SNDT) Women's University, Mumbai;
- (iii) Eastern Institute for Integrated Learning in Management University, Sikkim;
- (iv) Institute of Chartered Financial Analysts of India (ICFAI) University, Dehradun;
- (v) Singhanian University, Jhunjhunu (Rajasthan);
- (vi) University of Petroleum and Energy Studies, Dehradun.

All the State universities, including privately funded universities, have been advised by the UGC to stop their operations, if any, beyond their territorial jurisdiction as off-campus/study centres/affiliation to college and centres operating through franchises. The State Governments have also been advised by UGC to take suitable steps for amending the existing Acts so as to bring the same in conformity with the directions of the Supreme Court of India in the matter of Prof. Yash Pal and another Vs. State of Chhattisgarh and others.

Mandatory accreditation and grading of higher educational institutes

3444. SHRI N.K. SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is considering a proposal to introduce mandatory accreditation and grading for all higher educational institutions with the help of Government agencies; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Yes, Sir.

(b) The legislative proposal to introduce mandatory accreditation for higher education institutions is yet to be finalised.

CBI cases against AICTE members

†3445. SHRI KALRAJ MISHRA:

SHRI O.T. LEPCHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that CBI has taken action against Chairman and several members and officers of All India Council for Technical Education (AICTE) on charges of corruption;

(b) the names of members and officers and the sections under which they were charged; and

(c) the status of the inquiry and until when the chargesheet would be filed?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI D. PURANDESWARI): Yes, Sir.

(b) A case under section 120-B IPC and under section 7 and 8 of PC Act, 1988 has been registered against Shri R.A. Yadav, Prof. H.C. Rai, Ms. Rominder Randhawa, Shri Srioma Dalal, Shri Sanjay Sharma and Prof. K. Narayan Rao.

(c) The Central Bureau of Investigation (CBI) is conducting an investigation and filing of chargesheet would be based on the finalization of the investigation and report of CBI.

Introduction of sex education in the country

†3446. SHRI KALRAJ MISHRA:

SHRI O. T. LEPCHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has decided to revamp school curricula;

(b) whether this also includes sex education;

(c) whether it is a fact that a Parliamentary Committee recommendations are against it; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI D. PURANDESWARI): (a) The National Curriculum Framework was revised in 2005.

(b) No, Sir. After consultation with State Government representatives and other stakeholders, the Ministry of Human Resource Development has introduced an educational programme, known as Adolescence Education Programme (AEP). This programme focuses on making students aware of the concerns of adolescence stage, and dangers of HIV/AIDS and substance abuse; and helping them to acquire necessary life skills to enable them to avoid risky situations, to take informed decisions and to develop healthy and responsible behaviour.

(c) and (d) Yes, Sir. The Rajya Sabha Committee on Petitions in its 135th report presented to the Rajya Sabha on 9.6.2009, has, *interalia*, recommended that there shall be no sex education in schools.

Tuition fee for the wards of Central Government employees

†3447. SHRI KAMAL AKHTAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that as per recommendation of the Sixth Pay Commission, Government reimburses one thousand rupees per month in the form of tuition fee for the children of its employees, studying upto Class XII;

†Original notice of the question was received in Hindi.